IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT



THE HONOURABLE MR.JUSTICE C.S.DIAS FRIDAY, THE 17TH DAY OF JUNE 2022 / 27TH JYAISHTA, 1944 OP(C) NO. 1600 OF 2021

IN OS 121/2016 OF MUNSIFF COURT, VARKALA

PETITIONER:

BIJOY AGED 40 YEARS S/O.SAHADEVAN, KONCHIRAYIL HOUSE, AYIROOR, VARKALA, THIRUVANANTHAPURAM 695 310

BY ADVS. S.K.ADHITHYAN KEERTHI S. JYOTHI

RESPONDENTS:

- 1 GOPINATHAN
 AGED 83 YEARS
 S/O.NARAYANANASARI, CHARUVILA VEEDU, PONGALAKONAM,
 AYRIOOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 2 SATHYADEVAN
 AGED 81 YEARS
 S/O.NARAYANANASARI, CHARUVILA VEEDU, PONGALAKONAM,
 AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- THANKAPPAN
 AGED 76 YEARS
 S/O.NARAYANANASARI, CHARUVILA VEEDU, PONGALAKONAM,
 AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 4 NADARAJAN
 AGED 73 YEARS
 S/O.NARAYANANASARI, CHARUVILA VEEDU, PONGALAKONAM,
 AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 5 SUJATHA
 AGED 65 YEARS
 D/O.NARAYANANASARI, CHARUVILA VEEDU, PONGALAKONAM,
 AYRIOOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 6 SUBHASHINI AGED 79 YEARS

W/O.SREENIVASAN, CHARUVILA VEEDU, PONGALAKONAM, AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310

- 7 SUDHARAMMA
 AGED 62 YEARS
 D/0.SUBHASHINI, CHARUVILA VEEDU, PONGALAKONAM,
 AYRIOOR DESOM, VARKALA, THIRUVANANTHAPURAM 695
 310
- 8 SUDHARMANI
 AGED 54 YEARS
 D/O.SUBHASHINI, CHARUVILA VEEDU, PONGALAKONAM,
 AYRIOOR DESOM, VARKALA,
 THIRUVANANTHAPURAM 695 310
- 9 SUJATHA
 AGED 52 YEARS
 D/O.SUBHASHINI, CHARUVILA VEEDU, PONGALAKONAM,
 AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695
 310
- 10 SANTHA
 AGED 64 YEARS
 W/O.BALAKRISHNAN, CHARUVILA VEEDU,
 PONGALAKONAM, AYIROOR DESOM, VARKALA,
 THIRUVANANTHAPURAM 695 310
- 11 SREEJA
 AGED 44 YEARS
 D/O.SANTHA, CHARUVILA VEEDU, PONGALAKONAM,
 AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695
 310
- 12 SREELAJA
 AGED 42 YEARS
 D/O.SANTHA, CHARUVILA VEEDU, PONGALAKONAM,
 AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695
 310
- 13 SAJEEV KUMAR
 AGED 42 YEARS
 S/O.BALAKRISHNAN, CHARUVILA VEEDU,
 PONGALAKONAM, AYIROOR DESOM, VARKALA,
 THIRUVANANTHAPURAM 695 310
- 14 JAYADAS AGED 55 YEARS



S/O.SATHYADEVAN, CHARUVILA VEEDU, AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310

- 15 JALAJA
 AGED 52 YEARS
 D/0.SATHYADEVAN, CHARUVILA VEEDU, AYIROOR
 DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 16 JOY AGED 50 YEARS S/O.SATHYADEVAN, CHARUVILA VEEDU, AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 17 ARYADEVI AGED 65 YEARS W/O.NATARAJAN, CHARUVILA VEEDU, AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 18 ARUN AGED 40 YEARS S/O.NATARAJAN, CHARUVILA VEEDU, AYIROOR DESOM, VARKALA, THIRUVANANTHAPURAM 695 310
- 19 THARA
 AGED 45 YEARS
 D/0.SUJATHA, CHARUVILA VEEDU, AYIROOR DESOM,
 VARKALA, THIRUVANANTHAPURAM 695 310
- 20 SHUBA
 AGED 42 YEARS
 D/0.SUJATHA, CHARUVILA VEEDU, AYIROOR DESOM,
 VARKALA, THIRUVANANTHAPURAM 695 310
- 21 ALEX
 AGED 36 YEARS
 S/O.SASIDHARAN, LAL VILASOM, AYRIOOR DESOM,
 VARKALA, THIRUVANANTHAPURAM 695 310
- JAYAPRAKASH
 AGED 54 YEARS
 S/O.GOPINATHAN, CHARUVILA VEEDU, AYIROOR DESOM,
 VARKALA, THIRUVANANTHAPURAM 695 310
- 23 MURALEEDHARAN AGED 52 YEARS S/O.VISHWANATHAN, SREECHITHRAM VEEDU, AYIROOR



DESOM, VARKALA, THIRUVANANTHAPURAM 695 310

- 24 BABU
 AGED 54 YEARS
 S/O.SUKUMARAN, LAL VILASOM, AYIROOR DESOM,
 VARKALA, THIRUVANANTHAPURAM 695 310
- 25 SAHADEVAN
 AGED 70 YEARS
 S/0.SANKU ASARI, KOCHINJACHAYIL VEEDU, VARKALA,
 THIRUVANANTHAPURAM 695 310
- 26 SETHUKUTTI
 AGED 70 YEARS
 W/O.SAHADEVAN, KOCHINJACHAYIL VEEDU, VARKALA,
 THIRUVANANTHAPURAM 695 310
- 27 BINOY AGED 42 YEARS S/O.SAHADEVAN, KOCHINJACHAYIL VEEDU, VARKALA, THIRUVANANTHAPURAM 695 310
- 28 BIJI
 AGED 37 YEARS
 D/O.SAHADEVAN, KOCHINJACHAYIL VEEDU, VARKALA,
 THIRUVANANTHAPURAM 695 310

THIS OP (CIVIL) HAVING COME UP FOR ADMISSION ON 17.06.2022, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



"C.R."

Dated this the 17^{th} day of June, 2022 <u>IUDGMENT</u>

Is it necessary that a counter-claim be headed by a cause title is the short point that arises for consideration in this original petition?

2. The petitioner's case in the original petition is that he is the 8th defendant in O.S. No.121/2016, on the file of the Court of the Munsiff, Varkala. The respondents 1 to 20 are the plaintiffs, and the respondents 21 to 28 are the defendants in the suit. The suit is filed for of permanent prohibitory a decree injunction to restrain the petitioner from the Mambazhamoola trespassing into Ganapathi Temple. The petitioner and the other defendants have raised a counter-claim. As per Exhibit P2 daily status report, the trial

court had partly decreed the suit and counterclaim. The petitioner had applied judgment and decree. Surprisingly, Exhibit P3 notice was issued to the learned counsel appearing for the petitioner, informing him that the office was unable to prepare the judgment and decree due to the absence of the cause title in the counter-claim. Accordingly, the petitioner had filed Exhibit P5 application to correct the cause title in the counter-claim. The application was opposed by the third respondent. The court below did not pass any orders on the application and has not issued the judgment and decree. Aggrieved by the inordinate delay on the part of the court below in issuing the certified copy of the judgment and decree, this original petition is filed.

- 3. Heard, Sri. S.K.Adhithyan, the learned counsel appearing for the petitioner.
- 4. This Court had, by order dated 22.09.2021, directed the Registry to call for a report from

the learned Munsiff to state why the judgment and decree in the suit were not issued to the petitioner.

- 5. The learned Munsiff has, by communication dated 24.09.2021, informed this Court that the judgment in the suit and the counter-claim was pronounced on 05.04.2021. But when the file taken for preparing the cause title and appendix of the judgment, it was found that the counter-claim was not headed by a cause title. Due to the absence of the cause title, it was not possible for the office to prepare the judgment and decree. In the above situation, Exhibit P3 issued to the learned notice was counsel appearing for both sides. The judgment and decree have, till date, not been issued to the parties.
- 6. The petitioner and the other defendants in the suit have raised a counter-claim along with their written statement. Exhibit P2 status report shows that the suit and the counter-claim were

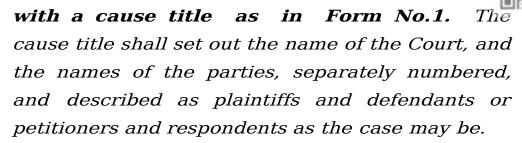
partly decreed. The stand of the court below is that the judgment and decree cannot be issued, as the counter-claim is not headed by a cause title.

- 7. Order VII Rule 1 of the Code of Civil Procedure reads thus:
 - "1. Particulars to be contained in plaint The plaint shall contain the following particulars:-
 - (a) the name of the Court in which the suit is brought;
 - (b) the name, description and place of residence of the plaintiff;
 - (c) the name, description and place of residence of the defendant, so far as they can be ascertained;
 - (d) where the plaintiff or the defendant is a minor or a person of unsound mind, a statement to that effect;
 - (e) the facts constituting the cause of action and when it arose;
 - (f) the facts showing that the court has jurisdiction; (g)the relief which the plaintiff claims;
 - (h) where the plaintiff has allowed a set-off or relinquished a portion of his claim, the amount so
 - allowed or relinquished; and
 - (i) a statement of the value of the subject-matter of the suit for the purposes of jurisdiction and of court-fees, so far as the case admits."
- 8. Order VIII Rule 6A of the Code of Civil Procedure reads thus:-

"[6A. Counter-claim by defendant.-(1) A defendant in a suit may, in addition to his right of pleading a set-off under rule 6, set up, by way of counter-claim against the claim of the plaintiff, any right or claim in respect of a cause of action accruing to the defendant against the plaintiff either before or after the filing of the suit but before the defendant has delivered his defence or before the time limited for delivering his defence has expired, whether such counter-claim is in the nature of a claim for damages or not:

Provided that such counter-claim shall not exceed the pecuniary limits of the jurisdiction of the Court.

- 2 Such counter-claim shall have the same effect as a cross-suit so as to enable the Court to pronounce a final judgment in the same suit, both on the original claim and on the counter-claim.
- 3 The plaintiff shall be at liberty to file a written statement in answer to the counter-claim of the defendant within such period as may be fixed by the Court.
- 4 The counter-claim shall be treated as a plaint and governed by the rules applicable to plaints.]"
- 9. It is also apposite to extract Rules 11 and 15 of the Civil Rules of Practice. Kerala.
- "11. Cause title of plaint, etc.- A plaint or original petition shall be headed



- 15. Names, etc., of parties- The full name, age, residence, address and description of each party, and if such is the case, the fact that a party sues or is sued in a representative character, shall be set out at the beginning petition, the plaint, original memorandum of appeal as in Form No.5 but need not be repeated in the subsequent proceedings in the same suit, appeal matter. The description shall include the surname father's, mother's, husband's or karanavan's name as the case may be and such other particulars as may be necessary to identify the person. This applies also to parties subsequently added."
- 10. A reading of the above provisions, namely, Order VII Rule 1 and Order VIII Rule 6A of the Code and Rules 11 and 15 of the Civil Rules of Practice, explicitly show that only a plaint or an original petition that needs to be headed with a cause title as in Form No.1, and the full name, age, residence and address and description of each party needs to be set out in the beginning of the plaint, original

petition or memorandum of appeal as in Form No.5, and further that the above said details need not be repeated in the subsequent proceedings in the same suit, appeal or matter.

11. Undoubtedly, a counter claim is a subsequent pleading as prescribed under Order VIII Rule 9 of the Code of Civil Procedure. Therefore, there is no legal stipulation that a counter-claim should be headed by a cause title. The stand of the court below that the judgment and decree in the suit and the counter-claim will be issued only on the petitioner incorporating a cause title is unwarranted. I hold that Exhibit P3 notice issued by the Court of the Munsiff, Varkala is wrong and against the Code of Civil Procedure and the Civil Rules of Practice, Kerala.

In the result, in the exercise of the supervisory powers of this Court under Article 227 of the Constitution of India, I allow the original petition by setting aside Exhibit P3 notice and direct the court of the Munsiff, Varkala, to forthwith

release the judgment and decree in O.S No.121/2016 to the petitioner, in accordance with law.

Sd/-

C.S.DIAS, JUDGE

rmm17/06/2022

HIGH COURT OF KERALA

CERTIFIED COPY



APPENDIX OF OP(C) 1600/2021

PETITIONER EXHIBITS

Exhibit	P1	TRUE COPY OF THE JUDGMENT IN OP(C)
		NO.320/2020 DATED 4/3/2020
Exhibit	P2	TRUE COPY OF THE COMPUTER PRINTOUT OF DETAILS OF OS NO.121/2016 BEFORE THE MUNSIFF COURT, VARKALA DATED 5.4.2021
Exhibit	Р3	TRUE COPY OF THE NOTICE SERVED ON THE PLAINTIFFS AND DEFENDANTS COUNSEL DATED 19.4.2021
Exhibit	P4	TRUE COPY OF THE COUNTERCLAIM FILED BY THE DEFENDANTS IN OS.121/2016 BEFORE MUNSIFF COURT, VARKALA
Exhibit	P5	TRUE COPY OF THE IA NO.37/2021 IN OS NO.121/2016
Exhibit		TRUE COPY OF THE OBJECTION FILED BY POWER OF ATTORNEY HOLDER OF THE 3RD PLAINTIFF
Exhibit	P7	TRUE COPY OF I.A. NO.42/2021 IN IA NO.37/2021 IN OS 121/2016 BEFORE THE MUNSIFF'S COURT, VARKALA.
Exhibit	P8	TRUE COPY OF THE OBJECTION SUBMITTED BY THE POWER OF ATTORNEY HOLDER OF THE 3RD PLAINTIFF IN IA NO.42/2021 IN OS NO.121/2016 BEFORE MUNSIFF COURT, VARKALA